

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 101
(IB)-255(PB)/2019

IN THE MATTER OF:

ICICI Prudential Venture Capital Fund Real
Estate Scheme I

.... Applicant/petitioner

v.

Ansal Landmark Township Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.08.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Arun Kathpalia, Sr. Adv. with Mr. Rakesh Sinha,
Mr. Mohit Singh & Mr. Turab Ali Kazmi, Adv.

For the Respondent


Mr. Purni Marwaha Gupta, Adv.

ORDER

CA-1473(PB)/2019

This is an application filed by the applicant placing on record the settlement agreement duly executed between the parties on 31.07.2019 regarding the terms of settlement and the undertaking tendered by the Corporate Debtor. The same is taken on record. In view of the settlement the prayer 'a' & 'b' are granted. Application is allowed to be withdrawn with liberty to approach the Tribunal in case of default of any of the terms of settlement.

CA-1473(PB)/2019 and CP. No. (IB)-255(PB)/2019 stands disposed of.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)